

LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 491 - 517]

[Friday, July 26, 2024/ Sravana 04, 1946 (Saka)

No. 491

Table Office

Government Business during the week commencing 29 July, 2024

The Minister of State (Independent Charge) in the Ministry of Law and Justice and Minister of State in the Ministry of Parliamentary Affairs announced in the House that Government Business for the week commencing Monday, the 29th July, 2024 would consist of:-

1. Further General Discussion on Union Budget for 2024-25.
2. Further General Discussion on Budget of Union Territory of Jammu & Kashmir for 2024-25.
3. Discussion and Voting on Demands for Grants of the Union Territory of Jammu & Kashmir for the year 2024-25 and introduction, consideration and passing of the related Appropriation Bill.
4. Discussion and Voting on Demands for Grants of the individual Ministries for the year 2024-25.

No. 492

Members Reference Service (LARRDIS)

Briefing Session for Members of Parliament

A Briefing Session is being organised for Hon'ble Members of Parliament on 29 July, 2024 in 'Sangoshthi - 2', First Floor, Parliament House, as per the following schedule:

Date	Time	Subject
29 July, 2024 (Monday)	09:30 a.m. to 10:30 a.m.	Budgetary Proposals for Ministry of Railways (2024-25)

The Briefing Session will also be available on webcast at <https://webcast.gov.in/parliament/>
Hon'ble Members are requested to kindly make it convenient to attend the Briefing Session.

**Election of Members of Lok Sabha
to the Joint Committee on Offices of Profit**

In pursuance of the motion moved in and adopted by the House on 26 July, 2024 for election of members of Lok Sabha to the Joint Committee on Offices of Profit, the programme of election is notified as given below:

No. of members to be elected	:	10 (Ten)
Last date for nomination	:	Thursday, 01 August, 2024 (up to 1600 hours)
Last date for withdrawal	:	Friday, 02 August, 2024 (up to 1600 hours)
Date, time and venue of Election (if necessary)	:	Tuesday, 06 August, 2024 (from 1100 hours to 1600 hours in Committee Room No. 62, Samvidhan Sadan)
Counting of votes (if necessary)	:	Counting may be done on same day after conclusion of voting

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Committees by means of single transferable vote, a member cannot propose her/his own nomination to a Committee. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Committee is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

Result of Election of two Members of Lok Sabha to the Central Building and Other Construction Workers' Advisory Committee

In connection with the election of two members of Lok Sabha to the Central Building and Other Construction Workers' Advisory Committee (motion in respect of which was adopted by the House on 22.07.2024), three nominations were received upto the date and time fixed for the

purpose. Subsequently, one candidate, withdrew his candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Central Building and Other Construction Workers' Advisory Committee subject to the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Rules made thereunder:-

1. Shri Balabhadra Majhi
2. Ms. Praniti Sushilkumar Shinde

No. 495

Committee Branch-I

Election of two members to the Council of National Institute of Pharmaceutical Education and Research (NIPER)

In pursuance of motion moved in and adopted by the House on 26 July, 2024 for election of 02 members to the Council of National Institute of Pharmaceutical Education and Research (NIPER), the programme of election is notified as given below:-

Last date for nomination :	Tuesday, 30 July, 2024 (up to 1600 hours)
Last date for withdrawal :	Wednesday, 31 July, 2024 (up to 1600 hours)
Date, time and venue of Election (if necessary) :	Friday, 02 August, 2024 (from 1100 hours to 1500 hours in Committee Room No. 62 Samvidhan Sadan).
Counting of votes (if necessary) :	Counting may be done on same day after conclusion of voting

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the

Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

No. 496

Committee Branch-I

Election of Members to the Government Bodies

In pursuance of motion moved in and adopted by the House on 26 July, 2024 for election of members to the following Government Bodies, the programme of election is notified as given below:-

Sl. No	Name of Government Body	No. of LS Members to be elected	Last date for nomination	Last date for withdrawal	Date and place of election (if necessary)
1.	Nine All India Institute of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot	02 Members to each AIIMS	30.07.2024 (Tuesday) Upto 1600 hrs	31.07.2024 (Wednesday) Upto 1600 hrs	02.08.2024 (Friday) From 1100 to 1500 hrs in Room No. 62, First Floor, Samvidhan Sadan
2.	Post-Graduate Institute of Medical Education and Research (PGIMER), Chandigarh	02	-do-	-do-	-do-
3.	Jawaharlal Institute of Postgraduate Medical Education & Research (JIPMER), Puducherry	02	-do-	-do-	-do-
4.	Central Supervisory Board	02 (Women Members)	-do-	-do-	-do-

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to a Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nomination or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

No. 497

LAARDIS (PRISM)

Providing Round-the-Clock Research and Information Support to Members of Parliament

Parliamentary Research and Information Support to Members (PRISM) has been providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers are attending to the queries of Hon'ble Members and providing them the desired research input(s) at the earliest possible time. Hon'ble Members are requested to call at Mobile No. 9711623767 (Whatsapp) or mail at prism-lss@sansad.nic.in or lssprism@gmail.com to avail the facility.

Kind cooperation of Hon'ble Members is solicited.

No. 498

Press & Public Relations Wing

Media Briefing Room in North Utility Building of Parliament House

Members are informed that a Media Briefing Room has been set up in Room no. 20 of the North Utility Building of Parliament House to facilitate the Members to give bytes/interviews to media.

2. Members may use the above facility as per their requirements.

No. 499

Parliament Security Service

Security Arrangements in Parliament Estate

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/ searched by the Security Staff.

Kind cooperation of Members is solicited.

No. 500

Parliament Security Service

Entry Regulations into the Central Hall, Samvidhan Sadan

Entry in Central Hall, Samvidhan Sadan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even when accompanied by the Hon'ble Members of Parliament. This is in the interest of security in Parliament Estate.

Entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs to the Central Hall, Samvidhan Sadan will remain open as in the past.

Kind cooperation of Hon'ble Members is solicited.

No. 501

Parliament Security Service

Restrictions on Admission into Lobby of the Lok Sabha during the Session

The admission to Lobby is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBY";and
- ii. C.P.W.D. staff working in the Sansad Bhavan whose presence is functionally required in connection with the discharge of their official duties.

No. 502

Parliament Security Service

Carrying or Display of Fire Arms in Parliament Estate

The carrying or display of arms and ammunition in any part of the Parliament Estate is strictly prohibited. Only security personnel specifically deployed in the Parliament House with authorization from Parliament Security are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

No. 503

Parliament Security Service

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the Precincts of the Parliament Estate

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are prohibited inside the Parliament Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 504

Parliament Security Service

Stoppage of Entry of Armed Escorts / P.S.O. coming to Parliament Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

No. 505

Parliament Security Service

Speed Regulation of Vehicles entering Parliament Estate

With the installation of modern security gadgets in Parliament Estate, it is essential to observe certain speed regulations for vehicular movements within the Estate. The speed of vehicles may be kept restricted to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations while driving inside the Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 506

Parliament Security Service

Advisory for Pedestrians regarding movement through Iron Gate No.1

Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements in the Parliament Estate. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are requested to use Ferry Services at this gate for their movement from the Iron Gate to Building Gates of Parliament Estate & back and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

No. 507

Parliament Security Service

Physical Check of Cars / Vehicles and Briefcases

For security reasons, Hon'ble Members are advised to check their cars and briefcases before coming to the Parliament Estate. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Red Cross Road/Raisina Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

No. 508

Parliament Security Service

Switching Off the Mobile Phones and Alarm Bell inside Lok Sabha Chamber

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

No. 509

Parliament Security Service

Regulation of Vehicular Entry/Alighting/Parking Arrangement in Parliament Estate

All types of vehicles viz. Private cars of members, Taxis / Auto-rickshaws / Two-wheelers and other types of vehicles etc. without valid Parking Labels issued by Lok Sabha Secretariat will not be allowed entry inside the Parliament House precincts.

Members are informed that reception lounges have been established between Gates TKR-I & TKR-II and at IG-7 along with provision for ferry service to facilitate transportation to Parliament House, Samvidhan Sadan etc. Members using chauffeur driven cars are requested to alight at the newly constructed lounges at the locations referred to above and use battery operated cars for their movements to Parliament House / Samvidhan Sadan and back. This eco-friendly initiative will also contribute towards reducing congestion near Makar Dwar and its vicinity. Details about traffic movement plan and parking is given below:-

- (i) **Self-driven Vehicles Parking for MPs:** Outside South Utility at Raisina Road and North Utility of Sansad Bhawan at Red Cross Road respectively. Members can enter Parliament Estate through Reception Office from these parkings.
- (ii) **Chauffeur-driven Vehicles Parking for MPs:** Behind Rail Bhawan near Vijay Chowk

outside and behind Parliament House Annexe at Gurudwara Rakabganj Road outside.

- (iii) Iron Gate-I and Talkatora Road I & II: Entry/ Exit of authorized labeled vehicles of Hon'ble Members as per practice in vogue.
- (iv) **Facility of Transit Lounge at Iron Gate No.7 (Vijay Chowk Side):** Alighting point of members outside the gate. Members can avail the facility of ferry car/e-vehicle/golf cart upto Makar Dwar of Sansad Bhavan or other buildings in PH Complex. For departure also, these vehicles will be available in front of Makar Dwar or Building Gate No.1 up to Transit Lounge.
- (v) **Facility of Transit Lounge at Talkatora Road:** Alighting point of members. Members can avail the facility of ferry car/e-vehicle/ golf cart upto Sansad Bhavan, Samvidhan Sadan and Parliament Library Building. For departure these vehicles will be available in front of Makar Dwar or Building Gate No.1 at Parliament House Complex upto Transit Lounge.

Kind cooperation of Hon'ble Members is solicited.

No. 510

Parliament Security Service

Issue of PA/PS Passes

Entry Pass for only one PA/PS for entry into Parliament Estate, valid for Session/ Inter Session period, is issued on an application made by the Member on a prescribed format available in Centralised Pass Issue Cell, North Utility Block at Red Cross Road. On every fresh appointment of the PA/ PS, Hon'ble MP's signature is mandatory in the register kept in CPIC.

The following supporting documents i.e. duly filled in prescribed form along with Character Verification Form, Undertaking by Hon'ble MP, two self-attested copies of Aadhaar {in case the applicant bears two addresses (Permanent & Correspondence), supporting documents for both the addresses, old PA Pass (in case of renewal/ change of PA) and one Passport size photograph are required. Entry Pass will be issued to PA/PSs only after verification of documents.

Hon'ble Members are requested to direct their drivers and PA/PSs to comply with security and traffic regulations. The drivers may also be directed to strictly adhere to designated circulation routes and park their vehicles at the specified parking areas.

Kind co-operation of Hon'ble Members is solicited.

No. 511

Parliament Security Service

Access Control of Vehicles

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT

vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament, vehicles other than those in LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), will not be permitted to enter through Iron Gates of Parliament House Estate.

Kind co-operation of Members is solicited.

No. 512

Parliament Security Service

**Functioning of Reception Office and Centralised Pass Issue Cell
in Sansad Bhavan**

Hon'ble Members are informed that the Reception office and Centralised Pass Issue Cell (CPIC) Counters will remain functional at North Utility Block at Red Cross Road and South Utility Block of the Sansad Bhavan at Raisina Road (Opposite Rail Bhavan). The Reception Office and CPIC can be approached through roundabout at Rail Bhavan Red Cross Road & Raisina Road. This is in addition to the already existing arrangements in Parliament House Complex.

Kind co-operation of Hon'ble Members is solicited.

No. 513

Parliament Security Service

Guidelines for Operation of Security Gadgets in Parliament Estate

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorized entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.
3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier-II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle to a safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.**

6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official at the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
10. Hon'ble Members are requested to keep Alarm / Reminder Tones of their mobile phones in OFF mode to maintain the decorum in the House and as a consideration to fellow members.

Kind co-operation of Hon'ble Members is solicited.

No. 514

Parliament Security Service

Entry Regulations in the Sansad Bhavan

The entry regulations in the Sansad Bhavan will be as under:

MAKAR DWAR (Opposite Building Gate No. 1 Samvidhan Sadan)	:	Hon'ble Members of Parliament
GAJ DWAR (Towards Iron Gate No. 2)	:	Ceremonial Gate/VVIP Gate
HANS DWAR (Near North Utility Block adjacent to Red Cross Road)	:	Hon'ble Speaker/Ministers/MPs
GARUD DWAR (Towards round about Rail Bhawan)	:	Officials,Media,Visitors coming to Lok Sabha Galleries and Material gate
SHARDUL DWAR (Near South Utility Block adjacent to Raisina Road)	:	Hon'ble Ministers/MPs/Officials/Media and Visitors coming to Rajya Sabha Galleries
ASHVA DWAR (Towards Iron Gate No. 1)	:	Hon'ble Chairman/ Deputy Chairman, Rajya Sabha

Entry in the Sansad Bhavan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of Parliament and PH Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 515

Parliament Security Service

Show Round of Visitors to Parliament House during Inter-Session Period

The Show Rounds of Parliament House to the visitors will be arranged as usual on all working days during *Inter-Session* period between 1030 hrs. and 1730 hrs. except during weekend, Gazetted Holidays and 05 working days prior to the commencement of the Session due to administrative and security concerns. During inter-session period Group Show round are restricted to maximum 50 persons in one requisition and request for the same should reach 3 working days prior to the visit for verification of antecedents. Show round will not be conducted if the verification is not received or received with adverse remarks. Show rounds are restricted 05 days before the commencement of the Session till the adjournment *sine die* of the Session.

Kind co-operation of Members is solicited.

No. 516

Parliament Security Service

Issue of Visitors' Gallery Passes during Session Period

Hon'ble Members are informed that total five (5) visitors' passes per member per day will be issued and only 02 visitors in a single time slot will be accommodated due to limited seating arrangements in the public gallery during the proceedings of Lok Sabha.

1. Members are requested to provide correct addresses, contact numbers, copies of the Aadhar card of the guests/visitors with the application form for issuing of public gallery passes.
2. Members of Parliament are requested to send the request of sponsored visitors/ guests at least three (3) working days before their scheduled visit for verification.
3. Passes are issued on first cum first served basis as the seating capacity in the visitor gallery is limited.
4. Group passes and same day passes for the Visitors' Galleries are discontinued due to security reasons.
5. Gallery Passes will be issued subject to the completion of verification of character and antecedents through local police/state police. Passes will not be issued in the absence of verification or in case of an adverse remark. All visitors will be subjected to thorough security checks as per norms.
6. Members may avail of the online mode of application for issue of Gallery Passes by accessing <https://darshan.sansad.in> and login through members login credentials followed by steps mentioned therein. In case of any difficulty in accessing the portal, Members may kindly contact (i) Shri Divyansh Sharma: 9560 924 942 and (ii) Shri Dheeraj Chamyal: 9717 494 836.
7. Members may also avail offline mode of application by downloading Public Gallery (Visitors Card) applicant form from <https://sansad.in/ls/download>. Gallery passes forms are also available at CPIC,

North Utility Block at Red Cross Road and South Utility Block at Raisina Raod. **However, the visitors are allowed entry from South Utility Reception only.**

STEPS INVOLVED IN ONLINE APPLICATION AND ACCESS OF VISITOR'S PROTOCOL IN THE VISITORS' MANAGEMENT SYSTEM

1. QR Code Approval:

Upon approval of Lok Sabha/ Rajya Sabha Visitors' Gallery visit, the visitor will receive a QR code on his/her mobile phone, as entered in the online application form.

2. Visit Day Protocol:

On the day of scheduled visit, the visitor will present the QR code (hard copy to be arranged by visitor) at the respective Lok Sabha / Rajya Sabha counter at the South Utility Reception along with original Aadhar card for spot verification.

3. Verification and Smart Visitors' Gallery Card Issuance:

After verification of credentials by the Reception Officer, the Issuing Authority at the Reception Counter will take a biometric impression & photograph of the visitor and issue a Smart Visitors' Gallery Card to the visitor.

4. Access to Visitors' Gallery with Smart Card:

To access the Lok Sabha/Rajya Sabha Visitors' Gallery, the visitor will be required to tap the Smart Visitors' Gallery Card and submit their Biometric impression simultaneously at each Flap Barrier along the designated route.

5. Smart Visitors' Gallery Card Deposit during Exit :

Upon completion of the visit, the visitor will proceed to the exit gate at the South Utility Block and tap the Smart Visitors' Gallery Card at the exit point Flap Barrier to gain exit. The Smart Visitors' Gallery Card must be compulsorily handed over to the Security Officer deployed at the Exit Gate.

6. Non-deposition of Smart Visitors' Gallery Card :

Failure to hand over the Smart Visitors' Gallery Card upon completion of the visit may lead to permanent debarment of the visitor from entering the Parliament House precincts.

Kind co-operation of the Hon'ble members is solicited.

Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the current week, are subject to
ation: -

Sl. No.	Number assigned to order/Date of Publication	Brief Subject or description	Date on which laid on the Table	Period for which to lie on the Table	Period upto which motion for modification can be made	Remarks
1	2	3	4	5	6	7
1.	<u>G.S.R.902(E)</u> 20.12.2023	Seeking to extend the due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
2.	<u>G.S.R.5483(E)</u> 28.12.2023	Seeking to extend dates of specified compliances in exercise of powers under Section 168A of the Central Goods and Services Tax Act, 2017.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

3.	<u>G.S.R.30(E)</u> 05.01.2024	Seeking to extend due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
4.	<u>G.S.R.31(E)</u> 05.01.2024	The Central Goods and Services Tax (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
5.	<u>S.O.84(E)</u> 05.01.2024	Rescinding the notification No. S.O.3424(E) dated 31st July, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
6.	<u>S.O.85(E)</u> 05.01.2024	Seeking to notify special procedure to be followed by a registered person engaged in manufacturing of certain goods, mentioned therein.	-do-	-do-	-do-	-do-
7.	<u>G.S.R.77(E)</u> 30.01.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19th June, 2017.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
8.	<u>S.O.818(E)</u> 22.02.2024	Seeking to notify "Public Tech Platform for Frictionless Credit" as the system with which information may be shared by the common portal based on consent under sub-section (2) of Section 158A of the Central Goods and Services Tax Act, 2017.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
9.	<u>S.O.1642(E)</u> 08.04.2024	Seeking to provide waiver of interest for specified registered persons for specified tax periods.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

10.	<u>S.O.1663(E)</u> 10.04.2024	Seeking to extend the timeline for implementation of Notification No. S.O.85(E) dated 5th January, 2024 from 1st April, 2024 to 15th May, 2024.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
11.	<u>G.S.R.246(E)</u> 12.04.2024	Seeking to extend the due date for filing of FORM GSTR-1, for the month of March 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
12.	<u>G.S.R.296(E)</u> 29.05.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.	-do-	-do-	-do-	-do-
13.	<u>G.S.R.297(E)</u> 30.05.2024	Making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.	-do-	-do-	-do-	-do-
14.	<u>G.S.R.183(E)</u> 12.03.2024	Seeking to amend Notification No. 50/2017-Customs dated 30.06.2017 so as to change the applicable BCD rate on specified parts of medical, surgical dental or veterinary use X-ray machines.	-do-	-do-	-do-	-do-
15.	<u>G.S.R.53(E)</u> 22.01.2024	Seeking to increase BCD on spent catalyst and ash containing precious metals to 10% by amending Notification No. 50/2017-Customs, dated 30.06.2017.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

16.	<u>G.S.R.54(E)</u> 22.01.2024	Seeking to exempt certain entries from Social Welfare Surcharge (SWS) by amending Notification No. 11/2018-Customs, dated 02.02.2018.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
17.	<u>G.S.R.55(E)</u> 22.01.2024	Seeking to impose Agriculture Infrastructure and Development Cess (AIDC) on entries falling under tariff headings, mentioned therein by amending Notification No. 11/2021-Customs dated 01.02.2021.	-do-	-do-	-do-	-do-
18.	<u>G.S.R.72(E)</u> 29.01.2024	Seeking to amend 50/2017-Customs in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.	-do-	-do-	-do-	-do-
19.	<u>G.S.R.73(E)</u> 29.01.2024	Seeking to amend various notifications in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.	-do-	-do-	-do-	-do-
20.	<u>G.S.R.78(E)</u> 30.01.2024	Seeking to make amendments to notification No. 50/2017-Customs dated 30.06.2017.	-do-	-do-	-do-	-do-
21.	<u>G.S.R.79(E)</u> 30.01.2024	Seeking to make amendments to notification No. 57/2017-Customs dated 30.06.2017 so as to change the applicable BCD rate on specified parts/sub-parts of cellular mobile phone.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

22.	<u>G.S.R.115(E)</u> 19.02.2024	Seeking to amend notification No. 50/2017-Customs dated 30.06.2017, in order to reduce/exempt Basic Customs Duty on imports of specified frozen turkey meat, cranberries, blueberries, their processed products, and extra long staple cotton.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
23.	<u>G.S.R.116(E)</u> 19.02.2024	Seeking to amend Notification No. 11/2021-Cus dated 01.02.2021 in order to exempt AIDC on goods falling under tariff item 5201 00 25.	-do-	-do-	-do-	-do-
24.	<u>G.S.R.121(E)</u> 21.02.2024	Seeking to amend Notification No. 55/2022-Customs, dated 31.10.2022 and notification No. 64/2023-Customs, dated 07.12.2023, in order to remove the end date on export duty on Parboiled Rice and to prescribe specified condition on imports of Yellow Peas that the said imports shall be allowed against a Bill of Lading issued on or before 30.04.2024.	-do-	-do-	-do-	-do-
25.	<u>G.S.R.158(E)</u> 06.03.2024	Seeking to amend Notification No. 50/2017-Customs, dated 30.06.2017, in order to reduce the basic customs duty from 30% to 5% on imports of meat and edible offal, of ducks, frozen, subject to the prescribed conditions, with effect from 07.03.2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

26.	<u>G.S.R.180(E)</u> 12.03.2024	Seeking to exempt import of gold by Reserve Bank of India from payment of Basic Customs Duty (BCD) and Agriculture Infrastructure and Development Cess (AIDC).	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
27.	<u>G.S.R.192(E)</u> 14.03.2024	Seeking to make amendments in Notification No. 57/2017-Customs dated 30.06.2017 so as to modify BCD rates on certain smart wearable devices.	-do-	-do-	-do-	-do-
28.	<u>G.S.R.196(E)</u> 14.03.2024	Seeking to amend notification No. 25/2021-Customs dated 31.03.2021, so as to deepen tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement.	-do-	-do-	-do-	-do-
29.	<u>G.S.R.206(E)</u> 15.03.2024	Seeking to give effect to the concessional BCD on import of completely built units of electric passenger vehicles as per 'Scheme to promote manufacturing of electric passenger cars in India' notified by Ministry of Heavy Industry.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

30.	<u>G.S.R.207(E)</u> 15.03.2024	Seeking to exempt the Social Welfare Surcharge (SWS) on completely built units of electric passenger vehicles imported under the 'Scheme to promote manufacturing of electric passenger cars in India' notified by Ministry of Heavy Industry.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
31.	<u>G.S.R.213(E)</u> 15.03.2024	Seeking to amend notification No. 22/2022-Customs dated 30.04.2022, so as to deepen tariff concessions in respect of specified goods when imported from UAE as per the India-UAE Comprehensive Economic Cooperation and Partnership Agreement.	-do-	-do-	-do-	-do-
32.	<u>G.S.R.236(E)</u> 02.04.2024	Seeking to fully exempt the applicable export duty on exports of Kala namak rice, not exceeding 1000MTs, subject to specified conditions.	-do-	-do-	-do-	-do-
33.	<u>G.S.R.244(E)</u> 05.04.2024	Seeking to amend notification No. 64/2023-Customs, 07.12.2023, in order to allow duty free imports of yellow peas with bill of lading issued on or before 30.06.2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

34.	<u>G.S.R.269(E)</u> 03.05.2024	Seeking to amend specified customs tariff notifications, with effect from 04.05.2024 in order to exempt applicable import duty on imports of desichana (HS 0713 20 20) up to 31.03.2025; to impose effective export duty of 40% on export of Onions (HS 0703 10); to extend the specified condition or exemption to imports of Yellow Peas (HS 0713 10 10) to bill of lading issued on or before 31.10.2024.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
35.	<u>G.S.R.270(E)</u> 06.05.2024	Seeking to amend List 34A and List 34B of S. No. 359A of Notification No. 50/2017-Customs dated 30.06.2017.	-do-	-do-	-do-	-do-
36.	<u>G.S.R.352(E)</u> 27.06.2024	Seeking to extend the exemption from the whole of Duty of customs and the Integrated Tax on the imports of specified Defence equipment and parts by Ministry of Defence or Defence Forces or the Defence Public Sector Units (PSU) or other PSUs or any other entity for Defence forces for a further period of 05 years i.e. till 30th June, 2029.	-do-	-do-	-do-	-do-
37.	<u>G.S.R.182(E)</u> 12.03.2024	Seeking to amend specific tariff items in Chapter 90 of the 1st schedule of Customs Tariff Act, 1975.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

38.	<u>G.S.R.143(E)</u> 28.02.2024	Seeking to amend notification No. 14/2019-Customs (ADD) dated 25.03.2019, in order to change the name of the producer from 'M/s Mitsui Phenols Singapore Pte. Ltd' to M/s INEOS Phenol Singapore Pte. Ltd' pursuant to DGTR recommendation.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
39.	<u>G.S.R.197(E)</u> 14.03.2024	Seeking to impose ADD on Printed Circuit Boards(PCB) imported from China PR and Hong Kong for 5 years pursuant to final finding of DGTR.	-do-	-do-	-do-	-do-
40.	<u>G.S.R.198(E)</u> 14.03.2024	Seeking to levy of anti-dumping duty on "Para-Tertiary Butyl Phenol (PTBP)" imported from South Korea, Singapore and United States of America for 5 years pursuant to Final Findings issued by DGTR.	-do-	-do-	-do-	-do-
41.	<u>G.S.R.199(E)</u> 14.03.2024	Seeking to continue levy of anti-dumping duty on "Ethylene Vinyl Acetate (EVA) Sheet for Solar Module" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

42.	<u>G.S.R.200(E)</u> 14.03.2024	Seeking to levy of anti-dumping duty on “Self Adhesive Vinyl (SAV)” imported from China PR for 3 years pursuant to Final Findings issued by DGTR.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
43.	<u>G.S.R.209(E)</u> 15.03.2024	Seeking to extend the Anti-Dumping Duty (ADD) on imports of “Cast Aluminium Alloy Road Wheels” originating in or exported from China PR, imposed vide notification No. 17/2019-Customs (ADD) dated 9th April, 2019 for a period of five more years.	-do-	-do-	-do-	-do-
44.	<u>G.S.R.278(E)</u> 16.05.2024	Seeking to levy anti-dumping duty on “Pentraerythritol” imported from China PR, Saudi Arabia and Taiwan for 5 years pursuant to Final Findings issued by DGTR.	-do-	-do-	-do-	-do-
45.	<u>G.S.R.323(E)</u> 13.06.2024	Seeking to impose provisional anti-dumping duty on imports of Poly Vinyl Chloride Resin Paste originating in or exported from China PR, Korea RP, Malaysia, Norway, Taiwan & Thailand for a period of six months.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

46.	<u>G.S.R.348(E)</u> 27.06.2024	Seeking to levy anti-dumping on imports of “Sodium Cyanide” originating in or exported from China PR, European Union, Japan and Korea RP.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
47.	<u>G.S.R.349(E)</u> 27.06.2024	Seeking to impose Anti-Dumping duty on “alloy steel chisel/tool and hydraulic rock beaker in fully assembled condition” (HRBC) originating in or exported from China PR and Korea RP, for a period of 5 years in pursuance of fresh final findings issued by DGTR.	-do-	-do-	-do-	-do-
48.	<u>G.S.R.350(E)</u> 27.06.2024	Seeking to impose anti-dumping duty on “Easy open ends of tin plate, including electrolytic tin plate (ETP), measuring 401 Diameter (99MM) and 300 Diameter (73MM) in dimension” originating in or exported from China PR for a period of 5 years, in pursuance of fresh final findings issued by DGTR.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

49.	<u>G.S.R.351(E)</u> 27.06.2024	Seeking to impose provisional anti-dumping duty on imports of “Telescope Channel Drawer Slider” originating in or exported from China PR, for a period of 6 months in pursuance of preliminary findings issued by DGTR.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
50.	<u>G.S.R.171(E)</u> 11.03.2024	Seeking to extend the countervailing duty imposed on imports of “New/Unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres), having nominal rim dia above 16” used in buses and lorries/trucks” originating in or exported from China PR, imposed vide Notification No.01/2019-Customs (CVD), dated 24th June, 2019, for a period till 23rd July, 2024, on request of Directorate General of Trade Remedies (DGTR).	-do-	-do-	-do-	-do-
51.	<u>G.S.R.294(E)</u> 28.05.2024	Seeking to amend notification No. 2/2019-Customs (CVD) dated 30th August, 2019 in order to extend the levy of Countervailing Duty on ‘Saccharin in all its forms’ imported from China PR upto and inclusive of the 28th February, 2025.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

52.	<u>G.S.R.71(E)</u> 25.01.2024	Seeking to further amend notification No. 11/2017-Central Excise, dated the 30th June, 2017 to extend the applicability additional excise duty for unblended diesel.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
53.	<u>G.S.R.111(E)</u> 15.02.2024	Seeking to amend notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
54.	<u>G.S.R.112(E)</u> 15.02.2024	Seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.	-do-	-do-	-do-	-do-
55.	<u>G.S.R.148(E)</u> 29.02.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
56.	<u>G.S.R.149(E)</u> 29.02.2024	Seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

57.	<u>G.S.R.204(E)</u> 15.03.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
58.	<u>G.S.R.241(E)</u> 03.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
59.	<u>G.S.R.247(E)</u> 15.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
60.	<u>G.S.R.267(E)</u> 30.04.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
61.	<u>G.S.R.273(E)</u> 15.05.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

62.	<u>G.S.R.300(E)</u> 31.05.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
63.	<u>G.S.R.328(E)</u> 14.06.2024	Seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.	-do-	-do-	-do-	-do-
64.	<u>G.S.R.65(E)</u> 24.01.2024	Seeking Non-L levy of Customs Duty on the import of wearables for the period 01.02.2022 to 27.04.2023.	-do-	-do-	-do-	-do-
65.	<u>G.S.R.66(E)</u> 24.01.2024	Seeking Non-L levy of Customs Duty on the import of hearables for the period 01.02.2022 to 27.04.2023.	-do-	-do-	-do-	-do-
66.	<u>G.S.R.235(E)</u> 28.03.2024	The Sea Cargo Manifest and Transshipment (First Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
67.	<u>G.S.R.356(E)</u> 30.06.2024	The Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

68.	<u>S.O.834(E)</u> 23.02.2024	Notifying M/s SNV Aviation Private Limited (Akasa Air) having its registered office at 12th Floor, Urmi Estate, 95 Ganpatrao Kadam Marg, Lower Parel (West), Mumbai, Maharashtra-400013 as “designated Indian carrier” for the purpose of sub-section (5) of Section 5 of the Central Sales Tax Act, 1956.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
69.	<u>G.S.R.145(E)</u> 29.02.2024	The Living Animal Species (Reporting and Registration) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
70.	<u>G.S.R.191(E)</u> 14.03.2024	The Captive Elephant (Transfer or Transport) Rules, 2024.	-do-	-do-	-do-	-do-
71.	<u>G.S.R.46(E)</u> 18.01.2024	The Wild Life (Protection) Licencing (Additional Matters for Consideration) Rules, 2024.	-do-	-do-	-do-	-do-
72.	<u>G.S.R.47(E)</u> 19.01.2024	The Wild Life (Transactions and Taxidermy) Rules, 2024.	-do-	-do-	-do-	-do-
73.	<u>G.S.R.130(E)</u> 23.02.2024	The Scheduled Specimen (Conditions and Procedure for exemption), Rules, 2024.	-do-	-do-	-do-	-do-
74.	<u>S.O.943(E)</u> 29.02.2024	Authorizing the Chief Wild Life Wardens of all States and Union territories, in their respective jurisdictions, to perform the functions of the Management Authority.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

*The period will not be completed during the current session.

75.	<u>S.O.944(E)</u> 29.02.2024	Authorizing the Officers of the Wild Life Crime Control Bureau, not below the rank of Head Constable in relation to the specimens of species listed in Schedule IV to the said Act, to exercise the powers and perform functions under Section 50 of the Wild Life (Protection) Act, 1972.	22.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
76.	<u>Notification No. F. 1-5/2024 (DEB-I)</u> 03.05.2024	The University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Third Amendment Regulations, 2024.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
77.	<u>G.S.R.48(E)</u> 19.01.2024	Notifying four accredited private exploration agencies as mentioned therein.	24.07.2024	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
78.	<u>G.S.R.49(E)</u> 21.01.2024	The Mineral (Auction) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
79.	<u>G.S.R.50(E)</u> 21.01.2024	The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Amendment Rules, 2024.	-do-	-do-	-do-	-do-
80.	<u>G.S.R.51(E)</u> 21.01.2024	The Mineral Conservation and Development (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
81.	<u>G.S.R.52(E)</u> 21.01.2024	The Minerals (Evidence of Mineral Contents) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
82.	<u>G.S.R.106(E)</u> 14.02.2024	The Atomic Minerals Concession (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

83.	<u>G.S.R.118(E)</u> 14.02.2024	The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2024.	24.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
84.	<u>G.S.R.152(E)</u> 01.03.2024	Making certain amendments, mentioned therein, in the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-	-do-	-do-
85.	<u>S.O.1359(E)</u> 14.03.2024	Notifying M/s. MECON Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
86.	<u>S.O.1872(E)</u> 30.04.2024	Notifying M/s. NTPC Mining Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.	-do-	-do-	-do-	-do-
87.	<u>G.S.R.246(E)</u> 30.04.2024	Rescinding the Notification No. G.S.R.40(E) dated 18th January, 2018.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
88.	<u>S.O.2077(E)</u> 22.05.2024	Reserving an area of 48.493 hectares, as mentioned therein, in favour of M/s NMDC Limited.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

*The period will not be completed during the current session.

89.	<u>S.O.2379(E)</u> 20.06.2024	Notifying M/s Critical Mineral Trackers and M/s Mining Tech Consultancy Services Limited as accredited private exploration agencies.	24.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
90.	<u>S.O.5411(E)</u> 21.12.2023	Notifying reserving the area to the extent of 10277.10 hectares (102.77 sq. km) as mentioned therein.	-do-	-do-	-do-	-do-
91.	<u>G.S.R.315(E)</u> 06.06.2024	The Offshore Areas (Existence of Mineral Resources) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
92.	<u>G.S.R.242(E)</u> 05.04.2024	The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 2024.	-do-	-do-	-do-	-do-
93.	<u>G.S.R.271(E)</u> 10.05.2024	The Use of Low Power and Very Low Power Short Range Radio Frequency Devices (Exemption from Licensing Requirement) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
94.	<u>G.S.R.341(E)</u> 21.06.2024	The Land Acquisition (Special Railway Projects)(Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
95.	<u>S.O.1930(E)</u> 07.05.2024	Appointing the 07th day of May, 2024 as the date on which the provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023, in so far as it relates to amendments, mentioned therein, in the Food Corporation Act, 1964, shall come into force.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).

*The period will not be completed during the current session.

96.	<u>S.O.1355(E)</u> 14.03.2024	Making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017.	25.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii).
97.	<u>S.O.2236(E)</u> 11.06.2024	Making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017.	-do-	-do-	-do-	-do-
98.	<u>G.S.R.311(E)</u> 05.06.2024	The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
99.	<u>G.S.R.45(E)</u> 17.01.2024	The Electricity (Second Amendment) Rules, 2024.	25.07.2024-	76	-do-	-do-
100.	<u>G.S.R.36(E)</u> 11.01.2024	The Electricity (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
101.	<u>G.S.R.146(E)</u> 29.02.2024	The Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
102.	<u>G.S.R.181(E)</u> 12.03.2024	The Electricity (Third Amendment) Rules, 2024.	-do-	-do-	-do-	-do-
103.	<u>G.S.R.125(E)</u> 12.03.2024	The Electricity (Rights of Consumers) Amendment Rules, 2024.	-do-	-do-	-do-	-do-
104.	<u>Notification No. L-1/2064/2022-CERC</u> 23.01.2024	The Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.

*The period will not be completed during the current session.

105.	<u>Notification No. RA-14026(11)/4/2020-CERC.</u> 12.04.2024	Extending the period of applicability of the RE Tarrif Regulations, 2020, till 30th June, 2024 or notification of the Regulations by the Commission for the next control period, whichever is earlier.	25.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
106.	<u>Notification No. L-1/270/2023/CERC.</u> 14.06.2024	The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024.	-do-	-do-	-do-	-do-
107.	<u>Notification No. L-1/261/2021/CERC.</u> 01.07.2024	The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
108.	<u>Notification No. F.No. F/1/0027/2019/CORD/Housing (Coordn.)</u> 07.03.2024	Containing corrigendum to the Notification No. S.O.753(E) dated 17th February, 2023.	-do-	-do-	-do-	-do-
109.	<u>G.S.R.635(E)</u> 29.08.2023	The Delhi Development Authority, Director (Ministerial), Recruitment Rules, 2023.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
110.	<u>G.S.R.117(E)</u> 20.02.2024	The Delhi Development Authority, Commissioner (Systems), Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
111.	<u>G.S.R.355(E)</u> 28.06.2024	The Delhi Development Authority, Commissioner (Planning), Group 'A' Post, Recruitment Rules, 2024.	-do-	-do-	-do-	-do-
112.	<u>G.S.R.366(E)</u> 04.07.2024	The Delhi Development Authority (Posts of Commissioner and Secretary) Recruitment (Amendment) Rules, 2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

113.	<u>G.S.R.995(E)</u> 01.03.2024	The Conduct of Elections (Amendment) Rules, 2024.	26.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).
114.	<u>G.S.R.320(E)</u> 13.06.2024	The Mediation Council of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2024.	-do-	-do-	-do-	-do-
115.	<u>G.S.R.321(E)</u> 13.06.2024	The Mediation Council of India (Travelling and other Allowances for Part-time Chairperson and Part-time Members) Rules, 2024.	-do-	-do-	-do-	-do-
116.	<u>G.S.R.322(E)</u> 13.06.2024	The Mediation Council of India (Forms and Manner of Annual Statement of Accounts) Rules, 2024.	-do-	-do-	-do-	-do-
117.	<u>Notification No. F.No. A-60011/4/2024-Admin-IIAC</u> 07.06.2024	The India International Arbitration Centre (Conduct of Micro and Small Enterprises Arbitration) Regulations, 2024.	-do-	-do-	-do-	Published in Gazette of India, Part-III, Section 4.
118.	<u>Notification No. F.No. L-12015/25/2021-AS(I).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda Doctor of Philosophy Regulations, 2024.	-do-	-do-	-do-	-do-
119.	<u>Notification No. F.No. L-12015/25/2021-AS(II).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda, Post Graduate-Ayurveda Regulations, 2024.	-do-	-do-	-do-	-do-

*The period will not be completed during the current session.

120.	<u>Notification No. F.No. L-12015/25/2021-AS(III).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda, Post Graduate-Pharmacy Regulations, 2024.	26.07.2024	*30 days	Before the expiry of the session immediately following the session in which the said period of 30 days is completed.	Published in Gazette of India, Part-III, Section 4.
121.	<u>Notification No. F.No. L-12015/25/2021-AS(IV).</u> 07.03.2024	The Institute of Teaching and Research in Ayurveda for Under Graduate, Bachelor of Ayurvedic Medicine and Surgery Regulations, 2024.	-do-	-do-	-do-	-do-
122.	<u>Notification No. F.No. L-12015/18/2021-AS.</u> 21.03.2024	The Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2024.	-do-	-do-	-do-	-do-
123.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.C-.</u> 29.04.2024	The Institute of Teaching and Research in Ayurveda –Swasthavritta and Allied Sciences Programme Regulations 2024.	-do-	-do-	-do-	-do-
124.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.B.</u> 02.05.2024	The Institute of Teaching and Research in Ayurveda (Diploma in Pharmacy – Ayurveda) Regulations, 2024.	-do-	-do-	-do-	-do-
125.	<u>Notification No. F.No. L-12015/25/2021-AS-Pt.1.A.</u> 02.05.2024	The Institute of Teaching and Research in Ayurveda, Bachelor of Pharmacy-Ayurveda [B. Pharm. (Ayu.)] Regulations 2024.	-do-	-do-	-do-	-do-
126.	<u>G.S.R.332(E)</u> 18.06.2024	The Medical Termination of Pregnancy (Amendment) Rules, 2024.	-do-	-do-	-do-	Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i).

*The period will not be completed during the current session

UTPAL KUMAR SINGH
Secretary General